

TISCO are Adivasi and two thousand of these are women.

TISCO has taken the strange plea that it is not bound to regularise the contractors labourers doing perennial work. It claims freedom to employ others. This means throwing out 7,000 tribal workers from work in violation of the Act and the agreement which has been implemented by all other major industries in Jamshedpur.

Brutal lathi charge has been made on the peaceful strikers in which one veteran Trade Union Leader, Shri Kidar Das....

MR. DEPUTY-SPEAKER: It is not here.

SHRI RAMAVATAR SHASTRI : This has been accepted. I talked to the Speaker. This has been accepted.

MR. DEPUTY-SPEAKER: He has given you the permission.

SHRI RAMAVATAR SHASTRI: Yes, Sir. He has given me the permission.

Shri Kidar Das and many others have been badly injured and subsequently. Shri Das has died. I appeal to the Labour Minister immediately to intervene and get the agreement implemented.

MR. DEPUTY-SPEAKER: Whatever, Shri Shastri has given in writing with all the alterations will only go on record Shri Naidu.

(iv) NEED FOR RELIEF MEASURES FOR DROUGHT AFFECTED AREAS IN ANDHRA PRADESH

SHRI P. RAJAGOPAL NAIDU: (Chittoor): The draught in Rayalaseema and in other areas in Andhra Pradesh is deepening every day. The water-table is going down day-by-day and it is seen that the bore-wells are also drying out. Unless water is supplied to some of the problem villages it will become very difficult not only for men but also for cattle.

NREP Schemes are not started in Chittoor District and other areas due to some procedural difficulties. It is said that the works selected should be approved by the Committees of Legislatures. They are attending the Assembly and therefore they are not approved and the works are not started. The Rules have to be released so that the works may be taken up as soon as possible.

The quantum of Central assistance given is not sufficient and therefore a second team has to be sent immediately to report to the Central Government regarding the gravity of the situation and the assistance required.

Fodder has to be supplied for cattle and cattle camps have to be opened in forest areas.

The rigs now available go only upto a depth of 100 ft. and it is not sufficient. Therefore, deep-boring rigs have to be sent to that area.

Fair price shops should be opened on a large scale.

Food packets should be supplied to the poor old people and children who are not able to work.

Works have to be started at least, at least one in every village, so as to help the agricultural labour.

(v) REPORTED RACKET INVOLVING SALE OF FREE INDIAN AIRLINES TICKETS.

PROF. MADHU DANAVATE (Rajapur): Sir, it has been reported that a major racket involving sale of free Indian Airlines tickets obtained on the basis of forged documents has been detected. The authoritative sources have indicated that the loss to the Indian Airlines due to this racket may be about Rs. 1 million.

It is further reported that that in a complaint the Indian Airlines authorities have admitted the existence of a

[Prof. Madhu Dandavate]

big gang behind the racket. The scrutiny of rebate authorisation forms and the tickets issued thereon has revealed that quite a large number of fictitious forms were used to issue staff free-concessional air tickets. The Minister should make a detailed statement in this regard.

15.24 hrs.

STATUTORY RESOLUTION RE:
NOTIFICATION INCREASING THE
EXPORT DUTY ON GROUNDNUT
KERNEL

MR. DEPUTY-SPEAKER: Now, Mr. Barot, on behalf of Shri Sawai Singh Sisodia.....

SHRI N. K. SHEJWALKAR (Gwalior): I rise on a point of order. The Resolution stands in the name of Shri Sawai Singh Sisodia.

MR. DEPUTY-SPEAKER: He has requested in writing.

SHRI N. K. SHEJWALKAR: He cannot give in writing. That is my point of order, Sir, I just noticed that he has given it a few minutes back. The authority is to be given by the Mover. He cannot just get up and say 'I have been authorised by Mr. Sisodia.' That is my first point. Secondly, I have my own doubts. After all, there are rules. Rule 176 is the relevant rule here.

SHRI SOMNATH CHATTERJEE (Jadavpur) : Shall I help him?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI M-
GANBHAI BAROT): We will comply
with it.

SHRI SOMNATH CHATTERJEE: It cannot have retrospective effect. But you are authorised to give that notice.

SHRI N. K. SHEJWALKAR: How can he? There is no provision in the rules. Otherwise any body can come up here and say like that.

SHRI MAGANBHAI BAROT: I learn from my senior friend. I will do accordingly:

MR. DEPUTY-SPEAKER: The rule you are relying upon is Rule 176.

SHRI N. K. SHEJWALKAR: Yes. I can very well understand what you are going to say. I have studied this rule carefully. It applies to a Member. For Minister, there is no provision. The Minister cannot be covered under this rule.

MR. DEPUTY-SPEAKER: Will you please read the last para?

SHRI N. K. SHEJWALKAR: Yes, I am reading it. It says:—

"If a member other than a Minister when called on is absent, any other member authorised by him in writing in his behalf may, with the permission of the Speaker, move the resolution standing in his name."

Sir, there are at least two requirements: One is, his name must be there on the list. Now, if the Mover is absent, he must seek your permission. If you permit him, then and then only he can move. For the Minister there is no laxity in the rule. He must himself come. He can take some other time; he can have this discussion at a later hour today or he can take it up tomorrow. That is a different matter. But, he must be present here

SHRI MAGANBHAI BAROT: I will bring the submission made to the Minister's notice.

SHRI N. K. SHEJWALKAR: We are bound by the rules. If I stand up and